

### Revision of notified land rates and ground rent

\*493.DR. RAM PRAKASH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the existing notified rates of land use for allotment and determination of ground rent of leased properties are in consonance with current market rates;

(b) whether there is a need to revise them upwards in line with real estate price movement, as already done by Government of National Capital Territory of Delhi (GNCTD) for land transactions in MCD area; and

(c) if so, the steps taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) No, Sir.

(b) and (c) The land rates for Land & Development Office's (L&DO) land are concessional in comparison to market rates. Land allotment through L&DO is generally done to meet the requirement of Central Government department/organizations, State Governments, Para-statal bodies, religious, social and educational institutions and recognized political parties on temporary or leasehold basis. The present formula for determination of ground rent by L&DO for leased land for Delhi is based on a decision communicated by the Government on 6th December, 1983 and circulated on 18th January, 1984 wherein various issues including the determination of letting value of land on the basis of market value were considered.

The existing notified rates of land used for allotment and determination of ground rent of leased properties by Delhi Development Authority are determined under Nazul Rules with the approval of Central Government and are notified as pre-determined rates (PDR). The basis for determination of PDR includes cost of development, cost of acquisition, cost of money, etc.

The market land rates reflect the commercial value of land and are always higher and cannot be compared with the rates notified by the Government for allotment of land on temporary or leasehold basis. Upward revision of concessional rate/PDR and ground rent cannot be commensurate with the real estate price.

### Regular/Deputationist officers in CBI

†\*494. SHRI BRIJ BHUSHAN TIWARI: Will the PRIME MINISTER be pleased to state:

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†Original notice of the question was received in Hindi.

(a) the number of regular category officers and the ones on deputation in the CBI;

(b) whether it is a fact that the number of officers on deputation is more than the number of regular officers;

(c) if so, whether the impact of its repercussion on the functionality of CBI has been assessed; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) As on 01.04.2010, the number of regular category officers and officers on deputation in CBI is as under:-

Grade	Departmental		Deputationist		Total	
	Sanctioned	Available	Sanctioned	Available	(Sanctioned)	(Available)
Executive	2281	1791	1853	1856	4134	3647
Legal	221	143	26	2	247	145
Technical	79	50	76	11	155	61
Ministerial	1297	1256	147	14	1444	1270
Canteen	70	53	0	0	70	53
Total :	3948	3293	2102	1883	6050	5176

(c) and (d) Induction of officers on deputation from outside the CBI brings in experience and exposure in dealing with investigation of complex crimes. These officers also improve the coordination and interaction with State Police, which is important for successful investigation of cases. This system works to the mutual advantage of CBI and the States since the officers who have worked in the CBI on deputation acquire advanced skills in investigation, and make significant contribution to the investigating machinery of the State Police forces on their return.

#### Reprocessing of fuel

†\*495. SHRI SHIVANAND TIWARI: Will the PRIME MINISTER be pleased to State:

(a) whether Government has finally decided on the agreement regarding reprocessing of atomic energy fuel received from America;

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